HINDU, Hyderabad, 27.3.2024
Page No. 10, Size:(5.38)cms X (5.45)cms.

NHRC issues notice to Bihar in sexual assault, death of minor

The National Human Rights Commission (NHRC) on Tuesday issued a notice to the Bihar government over the alleged sexual assault and death of a 13-year-old girl in Darbhanga district. The Vazidpur Police Station had failed to find out till the death of the victim that her parents and the panchayat tried to settle the case by asking the perpetrator to pay ₹1.25 lakh. "The Commission has observed that the contents of the media report, if true, amount to the violation of human rights of the victim girl. Accordingly, the Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Bihar calling for a detailed report within six weeks," a communique stated.

HINDU, Chennai, 27.3.2024
Page No. 14, Size:(5.38)cms X (5.45)cms.

NHRC issues notice to Bihar in sexual assault, death of minor

The National Human Rights Commission (NHRC) on Tuesday issued a notice to the Bihar government over the alleged sexual assault and death of a 13-year-old girl in Darbhanga district. The Vazidpur Police Station had failed to find out till the death of the victim that her parents and the panchayat tried to settle the case by asking the perpetrator to pay ₹1.25 lakh. "The Commission has observed that the contents of the media report, if true, amount to the violation of human rights of the victim girl. Accordingly, the Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Bihar calling for a detailed report within six weeks," a communique stated.

HINDU, Kolkata, 27.3.2024
Page No. 12, Size:(5.38)cms X (5.45)cms.

NHRC issues notice to Bihar in sexual assault, death of minor

The National Human Rights Commission (NHRC) on Tuesday issued a notice to the Bihar government over the alleged sexual assault and death of a 13-year-old girl in Darbhanga district. The police in the jurisdiction of Vazidpur Police Station had failed to find out till the death of the victim that her parents and the panchayat tried to settle the case by asking the perpetrator to pay ₹1.25. "The Commission has observed that the contents of the media report, if true, amount to the violation of human rights of the victim girl. Accordingly, the Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Bihar calling for a detailed report within six weeks," a communique stated.

यौन उत्पीड़न और मौत के मामले में बिहार सरकार को नोटिस

जनसत्ता ब्यूरो
नई दिल्ली, 26 मार्च।

नाबालिग के यौन उत्पीड़न के कारण मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने बिहार सरकार को नोटिस जारी किया है। राज्य के मुख्य सचिव और पुलिस महानिदेशक से आयोग ने छह हफ्ते के भीतर इस घटना के बारे में विस्तृत रिपोर्ट मांगी है। मीडिया में आई घटना की खबर का खुद संज्ञान लेते हुए आयोग ने यह कदम उठाया है।

आयोग मानता है कि पहली नजर में ही यह नाबालिग के मानवाधिकार हनन का गंभीर मामला है। खबर के मुताबिक एक मार्च को यह लड़की जब घास काटने के लिए जंगल में गई थी तो एक आदमी ने उसके साथ बलात्कार किया। दरभंगा जिले के वाजिदपुर पुलिस थाने के इलाके की यह घटना है। पीड़ित लड़की को कोई चिकित्सा उपलब्ध कराने के बजाए गांव की पंचायत और उसके माता-पिता ने आरोपी से सवा लाख रुपए लेकर उसे आरोपी के घर ही भेज दिया। पांच दिन बाद आरोपी ने उसे घर से निकाल दिया।

> *पीड़ित* लड़की को कोई चिकित्सा उपलब्ध कराने के बजाए गांव की पंचायत और उसके माता-पिता ने आरोपी से सवा लाख रुपए लेकर उसे आरोपी के घर ही भेज दिया। पांच दिन बाद आरोपी ने उसे घर से निकाल दिया।

खबर के मुताबिक पीड़ित लड़की के माता-पिता का कहना था कि अब कोई उससे विवाह नहीं करेगा। उन्होंने उसे घर में रखने के बजाए उसकी बड़ी बहन के घर भेज दिया जहां उसकी 17 मार्च को मृत्यु हो गई। पुलिस ने लड़की के शव का पोस्टमार्टम तो कराया पर आरोपी, गांव पंचायत और माता-पिता के खिलाफ कोई कार्रवाई नहीं की।

HINDU, Coimbatore, 27.3.2024
Page No. 12, Size:(5.38)cms X (5.45)cms.

NHRC issues notice to Bihar in sexual assault, death of minor

The National Human Rights Commission (NHRC) on Tuesday issued a notice to the Bihar government over the alleged sexual assault and death of a 13-year-old girl in Darbhanga district. The Vazidpur Police Station had failed to find out till the death of the victim that her parents and the panchayat tried to settle the case by asking the perpetrator to pay ₹1.25 lakh. "The Commission has observed that the contents of the media report, if true, amount to the violation of human rights of the victim girl. Accordingly, the Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Bihar calling for a detailed report within six weeks," a communique stated.

Submit Report Within 6 Weeks In Case Of Sexual Harassment Of Minor Girl NHRC Notice To Bihar Government And DGP

https://presswire18.com/submit-report-within-6-weeks-in-case-of-sexual-harassment-of-minor-girl-nhrc-notice-to-bihar-government-and-dgp/

New Delhi/Patna: The National Human Rights Commission (NHRC) has taken cognizance of the sexual harassment case of a minor girl in Darbhanga district of Bihar. The NHRC has issued a notice to the Bihar government and the Director General of Police (DGP) over reports of alleged delay in police action. NHRC officials gave this information. The commission said in a statement on Tuesday that it has sought a detailed report within six weeks. The National Human Rights Commission has taken suo motu cognizance of a media report that before the death of a 13-year-old rape victim in Bihar's Darbhanga district, police failed to notice that her parents and the village panchayat had attempted to settle the case, leading to Under this, the accused was asked to pay Rs 1.25 lakh to the victim's family.

The victim died 16 days after the incident

"After receiving the amount, the victim's family allegedly sent her to the accused's house saying that no one would marry her," the commission panel said in its statement. She stayed with the accused for five days before being thrown out. After this, the victim's parents sent her to her elder sister's house. Where she died on March 1, 16 days after the sexual assault.

Commission sent notice to Bihar Chief Secretary and DGP

The Commission has found that if the content of the media report is true then it is a violation of the human rights of the victim. NHRC has sent a notice to the Chief Secretary and DGP of Bihar and sought a detailed report. The Commission has also asked to be informed about the status of investigation in this matter.

HINDU, Mumbai, 27.3.2024
Page No. 12, Size:(5.32)cms X (5.36)cms.

NHRC issues notice to Bihar in sexual assault, death of minor

The National Human Rights Commission (NHRC) on Tuesday issued a notice to the Bihar government over the alleged sexual assault and death of a 13-year-old girl in Darbhanga district. The police in the jurisdiction of Vazidpur Police Station had failed to find out till the death of the victim that her parents and the panchayat tried to settle the case by asking the perpetrator to pay ₹1.25. "The Commission has observed that the contents of the media report, if true, amount to the violation of human rights of the victim girl. Accordingly, the Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Bihar calling for a detailed report within six weeks," a communique stated.

How subpar treatment options allow sickle cell disease to persist | Explained

https://www.thehindu.com/sci-tech/science/sickle-cell-disease-crispr-hydroxyurea-healthcare-amenities/article67994033.ece

When five-year-old Suraj was debilitated with a persistent fever, his family took him to the district hospital in Nuapada in western Odisha. The hospital directed them to the Veer Surendra Sai Institute of Medical Sciences and Research at Burla in Sambalpur, around 250 km from their village. At the Institute, Suraj underwent a diagnostic test called haemoglobin electrophoresis to detect whether he had sickle cell disease (SCD). When the tests confirmed SCD, the Institute registered him as a patient and referred him to Nuapada district hospital for blood transfusions.

Suraj's story came up during our work with the **National Human Rights Commission** in 2019. It provides a glimpse of the difficulties that people like Suraj, from marginalised tribal communities, face even to access basic healthcare and diagnostics.

It is, however, the beginning of an arduous battle with an under-resourced health system, inadequate information, and high expenditure.

In light of these realities, and the global discussion on advances in human genome editing, the question that becomes especially pertinent is whether these conversations allow for and are cognisant of such experiences.

SCD is an inherited haemoglobin disorder in which red blood cells (RBCs) become crescent- or sickle-shaped due to a genetic mutation. These RBCs are rigid and impair circulation, often leading to anaemia, organ damage, severe and episodic pain, and premature death. India has the third highest number of SCD births, after Nigeria and the Democratic Republic of the Congo. Regional studies suggest approximately 15,000-25,000 babies with SCD are born in India every year, mostly in tribal communities.

Per the 2023 'Guidelines for National Programme for Prevention and Management of Sickle Cell Disease', of the 1.13 crore persons screened in different states, about 8.75% (9.96 lakh) tested positive. It is also one of the 21 "specified" disabilities listed in the Schedule of the Rights of Persons with Disabilities Act 2016.

Access to treatment as a major issue

In 2023, the Government of India launched the National Sickle Cell Anaemia Elimination Mission, to eliminate SCD by 2047. At present, however, treatment and care for SCD remains grossly inadequate and inaccessible. States with a high prevalence of SCD,

particularly among their most marginalised populations, are falling behind in their efforts to reach out and provide basic care to those affected.

An apposite example is the (un)availability of the drug hydroxyurea. It lessens the severity of pain, reduces hospitalisations, and improves survival rates by increasing the size and flexibility of RBCs and lowering their likelihood of becoming sickle-shaped. Yet States are largely unable to provide hydroxyurea for SCD patients, pointing to their inability to purchase, stock, and distribute this drug. Even though the National Health Mission's Essential Medicines List requires the drug to be availed at the primary healthcare level, hydroxyurea is currently only available in certain tertiary-level facilities, such as medical colleges.

Blood transfusion is another important therapy for SCD, but its availability is limited to district-level facilities. Most block-level community health centres don't offer them. Even during an emergency, families of SCD patients have to arrange for blood replacement units and pay for expensive private transport. Pain medications, from painkillers to non-steroidal anti-inflammatories and opioids, are also scarce.

Bone marrow transplantation (BMT), until recently the other cure for SCD, is out of reach for most SCD patients due to the difficulty in finding matched donors, the high cost of the treatment at private facilities, and long waiting times in public hospitals. There have been efforts in some states to improve public health facilities but it remains to be seen how successful they are at making care universally available.

Access to and equity of CRISPR

In light of this, the application of the gene-editing technology called CRISPR (short for 'Clustered Regularly Interspaced Short Palindromic Repeats') to treat SCD is important – for its novelty and promise but also for the health disparities it makes apparent.

The U.S. Food and Drug Administration recently approved two gene therapies, Casgevy and Lyfgenia, to treat SCD in people ages 12 and older. Casgevy, developed by Vertex Pharmaceuticals and CRISPR Therapeutics and also approved in the U.K., is the first CRISPR-based therapy to have received regulatory approval in the U.S. Lyfgenia, manufactured by Bluebird Bio, doesn't use CRISPR but depends on a viral vector to change blood stem-cells.

Both treatments entail collecting a patient's blood stem-cells, modifying them, and administering high-dose chemotherapy to destroy the damaged cells in the bone marrow. The modified cells are then infused into the patient through a hematopoietic stem cell transplant. The treatments are expected to take up to a year and require several hospital visits. Victoria Gray, a patient in her mid-30s from the U.S., was the first

recipient of Casgevy in clinical trials. Having been free of SCD symptoms and pain for a few years, she is now seen as a symbol of hope for new therapies.

CRISPR's inventors have won a Nobel Prize and it is celebrated as a revolutionary innovation, but its treatment cost of $2–3 million keeps it out of reach of most of those affected in countries where SCD is endemic. While researchers and policymakers are considering potential alternatives to improve access in low- and middle-income countries, such high-tech therapies require advanced care in well-resourced hospitals, too, bringing with it challenges of availability, affordability, and quality – which disproportionately affect the poor and marginalised. It raises pressing questions about equity, access, and justice in the use of gene therapies.

CRISPR in India

In India, CRISPR's possible medical applications also pose ethical and legal quandaries. The National Guidelines for Stem Cell Research 2017 prohibit the commercialisation of stem cell therapies and allow the use of stem cells only for clinical trials, except for BMT for SCD. Gene-editing stem cells is allowed only for in-vitro studies. The Guidelines also encourage (but don't mandate) the sharing of financial benefits resulting from the commercialisation of stem cell products with the donor or community.

Further, the National Guidelines for Gene Therapy Product Development and Clinical Trials 2019 provide guidelines for the development and clinical trials of gene therapies for inherited genetic disorders. India has approved a five-year project to develop CRISPR for sickle cell anaemia. Under its Sickle Cell Anaemia Mission, the Council of Scientific and Industrial Research is developing gene-editing therapies for SCD. Around Rs 34 crore has been allocated for this mission over 2020-2023. It is reportedly in the pre-clinical stage, with clinical trials awaited.

However, the Guidelines need a stronger health inequity and discrimination perspective, addressing issues such as equitable opportunities for underserved populations to safely participate in clinical trials, and whether and how this therapy will be made available to those populations in future.

Adopting and promoting advanced therapies like CRISPR in India require a comprehensive approach that accounts for inequities and disparities in the country's overall healthcare access framework. While such advances in curative treatments are encouraging, our concerns are primarily focused on the importance of equity and access throughout the lifecycle of research, development, and implementation of gene therapies.

The development of therapeutic technologies occurs at a pace and level that renders it unavailable to the same constituencies most affected by the disease. The wait for the products of gene-editing to trickle down to the margins is long and often in vain. We suggest investment in expensive therapeutic technologies need to be preceded by focused efforts to first make basic treatment available – such as an uninterrupted supply of hydroxyurea – to those direly in need of treatment.

Deliberations on regulatory frameworks also need to be expanded from closed scientific circles to the larger public. Policies on the development of such technologies need to receive inputs from civil society and patients' advocacy groups to be able to develop frameworks for ethically responsible research. The need of the hour is an approach that focuses on integrating these multiple issues of access to diagnostics, drugs, health information and community support. It is only then that children like Suraj will be able to live a healthy life in the long term.

HINDU, Bengaluru, 27.3.2024
Page No. 12, Size:(5.38)cms X (5.45)cms.

NHRC issues notice to Bihar in sexual assault, death of minor

The National Human Rights Commission (NHRC) on Tuesday issued a notice to the Bihar government over the alleged sexual assault and death of a 13-year-old girl in Darbhanga district. The Vazidpur Police Station had failed to find out till the death of the victim that her parents and the panchayat tried to settle the case by asking the perpetrator to pay ₹1.25 lakh. "The Commission has observed that the contents of the media report, if true, amount to the violation of human rights of the victim girl. Accordingly, the Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Bihar calling for a detailed report within six weeks," a communique stated.

HINDU, Vijayawada, 27.3.2024
Page No. 10, Size:(5.38)cms X (5.45)cms.

NHRC issues notice to Bihar in sexual assault, death of minor

The National Human Rights Commission (NHRC) on Tuesday issued a notice to the Bihar government over the alleged sexual assault and death of a 13-year-old girl in Darbhanga district. The Vazidpur Police Station had failed to find out till the death of the victim that her parents and the panchayat tried to settle the case by asking the perpetrator to pay ₹1.25 lakh. "The Commission has observed that the contents of the media report, if true, amount to the violation of human rights of the victim girl. Accordingly, the Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Bihar calling for a detailed report within six weeks," a communique stated.

DAINIK JAGRAN, Rastriya Sanskaran, 27.3.2024
Page No. 10, Size:(2.92)cms X (6.96)cms.

यौन उत्पीड़न मामले में बिहार सरकार को मानवाधिकार का नोटिस

राज्य ब्यूरो, पटनाः राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बिहार के दरभंगा जिले में एक नाबालिग लड़की से यौन उत्पीड़न के मामले में पुलिस कार्रवाई में देरी को लेकर बिहार सरकार को नोटिस भेजा है। डीजीपी आरएस भट्टी को भेजे गए नोटिस में छह सप्ताह में विस्तृत रिपोर्ट तलब की गई है। आयोग ने एक मीडिया रिपोर्ट पर संज्ञान लेने के बाद यह कदम उठाया है।

मीडिया रिपोर्ट में दावा किया गया था कि दरभंगा जिले में 13 वर्षीय दुष्कर्म पीड़िता की मौत के बाद ग्राम पंचायत ने 1.25 लाख रुपये देकर केस सेटल करवाने की कोशिश की थी। कथित तौर पर राशि लेने के बाद पीड़िता के परिवार ने लड़की को यह कहते हुए आरोपित के घर भेज दिया कि कोई भी उससे शादी नहीं करेगा। एक मार्च को लड़की की मृत्यु हो गई। पुलिस ने अभी तक इस पर कोई कार्रवाई की।

HINDU, Kochi, 27.3.2024
Page No. 12, Size:(5.38)cms X (5.45)cms.

NHRC issues notice to Bihar in sexual assault, death of minor

The National Human Rights Commission (NHRC) on Tuesday issued a notice to the Bihar government over the alleged sexual assault and death of a 13-year-old girl in Darbhanga district. The Vazidpur Police Station had failed to find out till the death of the victim that her parents and the panchayat tried to settle the case by asking the perpetrator to pay ₹1.25 lakh. "The Commission has observed that the contents of the media report, if true, amount to the violation of human rights of the victim girl. Accordingly, the Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Bihar calling for a detailed report within six weeks," a communique stated.

JAGRAN, Online, 27.3.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC ने नीतीश सरकार और बिहार के DGP को भेजा नोटिस, नाबालिग लड़की के यौन उत्पीड़न का मामला

https://www.jagran.com/bihar/patna-city-nhrc-notice-to-nitish-govt-dgp-over-delayed-police-action-on-physical-assault-of-minor-girl-23683271.html

NHRC ने नाबालिग से यौन उत्पीड़न के मामले में नीतीश सरकार और DGP को नोटिस भेजा है। एक मीडिया रिपोर्ट में दावा किया गया था कि दरभंगा जिले में 13 वर्षीय दुष्कर्म पीड़िता की मौत के बाद ग्राम पंचायत ने 1.25 लाख रुपये देकर केस को सेटल करवाने की कोशिश की थी। पुलिस ने अभी तक इसपर कोई कार्रवाई नहीं की और जांच भी नहीं की।

एजेंसी, पटना/नई दिल्ली। एनएचआरसी ने दरभंगा जिले में एक नाबालिग लड़की के यौन उत्पीड़न के मामले में पुलिस कार्रवाई में कथित देरी की रिपोर्ट पर नीतीश सरकार और बिहार के पुलिस प्रमुख को नोटिस भेजा है। आयोग ने मंगलवार को एक बयान में कहा कि नीतीश सरकार और डीजीपी को छह सप्ताह के भीतर विस्तृत रिपोर्ट देनी होगी।

बता दें कि राष्ट्रीय मानवाधिकार आयोग (NHRC) ने एक मीडिया रिपोर्ट पर स्वत: संज्ञान लेने के बाद ये कदम उठाया है। मीडिया रिपोर्ट में दावा किया गया था कि बिहार के दरभंगा जिले में 13 वर्षीय दुष्कर्म पीड़िता की मौत के बाद ग्राम पंचायत ने 1.25 लाख रुपये देकर केस को सेटल करवाने की कोशिश की थी। पुलिस ने अभी तक इसपर कोई कार्रवाई नहीं की और जांच भी नहीं की।

NHRC पैनल ने मामले पर क्या कहा?

एनएचआरसी पैनल ने बयान में कहा, "कथित तौर पर राशि प्राप्त करने के बाद पीड़िता के परिवार ने उसे यह कहते हुए आरोपी के घर भेज दिया कि कोई भी उससे शादी नहीं करेगा। घर से निकाले जाने से पहले वह पांच दिनों तक आरोपी के साथ रही। इसके बाद, उसे उसके माता-पिता ने उसकी बड़ी बहन के घर भेज दिया। जहां 1 मार्च को उसके यौन उत्पीड़न के 16 दिन बाद उसकी मृत्यु हो गई।"

आयोग ने पाया है कि अगर मीडिया रिपोर्ट सही है तो पीड़िता के मानवाधिकारों का उल्लंघन हुआ है। यही कारण है कि एनएचआरसी ने बिहार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर विस्तृत रिपोर्ट मांगी है।

मीडिया रिपोर्ट के मुताबिक, 19 मार्च को पीड़िता के साथ उसी गांव के एक व्यक्ति ने यौन उत्पीड़न किया था। जिस दौरान यौन उत्पीड़न किया गया उस समय पीड़िता वाजिदपुर पुलिस स्टेशन के अधिकार क्षेत्र में आने वाले इलाके में मवेशियों को चराने गई थी। दुष्कर्म के बाद उसे चिकित्सा उपचार भी उपलब्ध नहीं कराया गया।

HINDU, Delhi, 27.3.2024
Page No. 12, Size:(5.38)cms X (5.45)cms.

NHRC issues notice to Bihar in sexual assault, death of minor

The National Human Rights Commission (NHRC) on Tuesday issued a notice to the Bihar government over the alleged sexual assault and death of a 13-year-old girl in Darbhanga district. The Vazidpur Police Station had failed to find out till the death of the victim that her parents and the panchayat tried to settle the case by asking the perpetrator to pay ₹1.25 lakh. "The Commission has observed that the contents of the media report, if true, amount to the violation of human rights of the victim girl. Accordingly, the Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Bihar calling for a detailed report within six weeks," a communique stated.

NEWS 18, Online, 27.3.2024
Page No. 0, Size:(0)cms X (0)cms.

क्या रेप केस मैनेज करती है बिहार की पुलिस? मानवाधिकार आयोग ने नीतीश सरकार और डीजीपी को भेजा नोटिस

https://hindi.news18.com/news/bihar/darbhanga-national-human-rights-commission-sent-notice-to-nitish-government-and-bihar-dgp-in-minor-harassment-case-8180221.html

पटना/दरभंगा. राष्ट्रीय मानवाधिकार आयोग ने नाबालिग से यौन उत्पीड़न के एक मामले में नीतीश सरकार और डीजीपी को नोटिस भेजा है. इस मामले में दरभंगा में 13 साल की दुष्कर्म पीड़िता की मौत के बाद ग्राम पंचायत ने 1.25 लख रुपए देकर कैसे केस को मैनेज करवाने का प्रयास किया था.यह मामला राष्ट्रीय मानवाधिकार आयोग के पास पहुंच गया था. पुलिस ने अभी तक इस पर कोई एक्शन नहीं लिया है और जांच भी नहीं हो सकी है.

बता दें कि राष्ट्रीय मानवाधिकार आयोग ने नाबालिग लड़की के यौन उत्पूर्ण के मामले में पुलिस एक्शन में हुई कथित देरी की रिपोर्ट पर नीतीश सरकार और बिहार के पुलिस प्रमुख को नोटिस भेजा है. आयोग द्वारा मंगलवार को एक बयान में यह कहा गया है कि सरकार और डीजीपी को 6 सप्ताह के भीतर विस्तृत रिपोर्ट देनी होगी. राष्ट्रीय मानवाधिकार आयोग यानी एनएचआरसी ने मीडिया रिपोर्ट पर इस मामले का स्वत संज्ञान लिया और उसके बाद इस तरह का कदम उठाया गया है.

रेप के बाद नाबालिग की हो गई थी मौत

बता दें कि मीडिया रिपोर्ट में दावा किया गया था कि बिहार के दरभंगा जिले में 13 साल की नाबालिग पीड़िता की मौत के बाद ग्राम पंचायत ने 1.25 लाख रुपए लेकर केस को मैनेज करवाने की कोशिश की. पुलिस ने अभी तक इस पर कोई कार्रवाई नहीं की है और जांच तक नहीं की गई. राष्ट्रीय मानवाधिकार आयोग के पैनल ने बयान में कहा है कि कथित तौर पर राशि लेने के बाद पीड़िता के परिवार ने उसे यह कहते हुए आरोपी के घर भेज दिया कि कोई भी उससे शादी नहीं करेगा.

आरोपी के ही घर पर रहने को मजबूर थी पीड़ित

घर से बाहर किए जाने के बाद पीड़िता 5 दिनों तक आरोपी के घर पर रही. इसके बाद पिता के माता-पिता ने उसे बड़ी बहन के पास भेज दिया. यौन उत्पीड़न के 16 दिनों के बाद पिछले 1 मार्च को पीड़िता की मौत हो गई. राष्ट्रीय मानवाधिकार आयोग ने इस मामले में स्वत: संज्ञान लेते हुए कहा है कि अगर मीडिया रिपोर्ट सही है तो पीड़िता के मानवाधिकारों का उल्लंघन हुआ है.

NEWS 18, Online, 27.3.2024
Page No. 0, Size:(0)cms X (0)cms.

मानवाधिकार आयोग ने बिहार सरकार से मांगी रिपोर्ट

यही कारण है कि राष्ट्रीय मानवाधिकार आयोग ने बिहार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर रिपोर्ट तलब किया है. मीडिया रिपोर्ट की मानें तो विगत 19 मार्च को पीड़िता के साथ उसी के गांव के एक व्यक्ति ने यौन उत्पीड़न किया. उस समय पीड़िता वाजिदपुर थाना के अधिकार क्षेत्र में आने वाले इलाके में पशुओं को चराने गई थी. दुष्कर्म के बाद उसे चिकित्सा उपचार तक उपलब्ध नहीं कराया गया.

PRABHAT KHABAR, Online, 27.3.2024
Page No. 0, Size:(0)cms X (0)cms.

दरभंगा में किशोरी से दुष्कर्म मामले में NHRC ने लिया संज्ञान, बिहार के मुख्य सचिव और डीजीपी को भेजा नोटिस

https://www.prabhatkhabar.com/state/bihar/nhrc-sent-notice-to-chief-secretary-and-dgp-of-bihar-axs

राष्ट्रीय मानवाधिकार आयोग ने दरभंगा में हुए एक यौन उत्पीड़न कि जांच में कथित तौर पर हुई देरी के मामले में बिहार सरकार को नोटिस भेजा है. आयोग ने छह सप्ताह के भीतर जवाब मांगा है.

बिहार के दरभंगा जिले में एक किशोरी के साथ यौन उत्पीड़न की जांच में कथित रूप से हुई देरी पर संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बिहार सरकार को नोटिस भेजा है. NHRC ने मंगलवार को नोटिस जारी करते हुए राज्य सरकार के मुख्य सचिव और पुलिस महानिदेशक (DGP) से इस मामले में छह सप्ताह के अंदर विस्तृत रिपोर्ट मांगी है.

NHRC ने दुष्कर्म मामले में लिया संज्ञान

एनएचआरसी ने एक मीडिया रिपोर्ट पर स्वत: संज्ञान लेते हुए यह नोटिस जारी किया है. आयोग की ओर से जारी पत्र में कहा गया है कि दरभंगा जिले में 13 साल की लड़की के साथ दुष्कर्म किया गया और 16 दिन बाद उसकी मौत हो गयी. ग्राम पंचायत और पीड़ित परिवार ने मामले को सुलझाने की कोशिश की थी. लेकिन पुलिस ने अभी तक इस मामले में कोई उचित कार्रवाई नहीं की है और न ही पुलिस को इस बात की जानकारी है कि पीड़िता के माता-पिता और ग्राम पंचायत ने उस दिन क्या करने की कोशिश की थी.

पीडिता के परिवार और पंचायत ने मामला निपटाने की कोशिश की थी

आयोग द्वारा जारी पत्र में कहा गया है कि कथित तौर पर 1.25 लाख रुपये की राशि प्राप्त करने के बाद, पीड़िता के परिवार ने उसे यह कहते हुए आरोपी के घर भेज दिया कि कोई भी उससे शादी नहीं करेगा. पीड़िता पांच दिनों तक आरोपी के घर पर रही और फिर उसे बाहर निकाल दिया गया. इसके बाद उसके माता-पिता ने पीड़िता को उसकी बड़ी बहन के घर भेज दिया. जहां यौन उत्पीड़न के 16 दिन बाद यानी 1 मार्च को उसकी मौत हो गई.

19 मार्च को हुआ था दुष्कर्म!

आयोग के पत्र में कहा गया है कि मीडिया रिपोर्टों के अनुसार, पीड़िता का 19 मार्च, 2024 को एक व्यक्ति द्वारा यौन उत्पीड़न किया गया था, जब वह दरभंगा जिले के वाजिदपुर पुलिस स्टेशन के अधिकार क्षेत्र में मवेशियों को चराने गई थी. आरोप है कि दुष्कर्म के बाद पीड़िता की कोई मेडिकल जांच नहीं की गई. पुलिस ने पीड़िता के शव को कब्र से निकालकर पोस्टमार्टम के लिए भेज दिया है.

PRABHAT KHABAR, Online, 27.3.2024
Page No. 0, Size:(0)cms X (0)cms.

छह सप्ताह के अंदर NHRC ने मांगी विस्तृत रिपोर्ट

आयोग ने पाया है कि अगर मीडिया रिपोर्ट में कही गई बात सच है तो पीड़ित लड़की के मानवाधिकारों का उल्लंघन हुआ है. इसके तहत आयोग ने बिहार सरकार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर छह सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है. इस रिपोर्ट में मामले में की गई जांच की स्थिति भी शामिल होनी चाहिए.

HINDUSTAN, Delhi, 27.3.2024
Page No. 11, Size:(6.26)cms X (12.99)cms.

बिहार सरकार और डीजीपी को नोटिस

नई दिल्ली, एजेंसी। एनएचआरसी ने बिहार के दरभंगा जिले में एक नाबालिग लड़की के यौन उत्पीड़न मामले में पुलिस कार्रवाई में कथित देरी की रिपोर्ट नाराजगी जताई है। आयोग ने इस संबंध में राज्य सरकार और डीजीपी को नोटिस जारी किया।

उसने छह सप्ताह में विस्तृत रिपोर्ट मांगी है। आयोग ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है कि दरभंगा में 13 वर्षीय बलात्कार पीड़िता की मौत से पहले पुलिस यह जानने में विफल रही कि उसके माता-पिता और ग्राम पंचायत ने मामले को निपटाने का प्रयास किया।

NHRC ने नाबालिग के यौन उत्पीड़न मामले में 'विलंबित पुलिस कार्रवाई' पर बिहार सरकार को जारी किया नोटिस

https://jantaserishta.com/delhi-ncr/nhrc-issues-notice-to-bihar-government-on-delayed-police-action-in-sexual-harassment-case-of-minor-3185690

नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दरभंगा में एक नाबालिग लड़की के यौन उत्पीड़न में पुलिस कार्रवाई में कथित देरी पर रिपोर्ट पर बिहार सरकार को नोटिस भेजा है। एक आधिकारिक विज्ञप्ति के अनुसार, आयोग ने बिहार सरकार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर छह सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है. इसमें मामले की जांच की स्थिति भी शामिल होनी चाहिए। अधिकारियों से प्रतिक्रिया यथाशीघ्र, लेकिन 6 सप्ताह से अधिक समय में अपेक्षित है।

एनएचआरसी ने एक मीडिया रिपोर्ट पर स्वत: संज्ञान लिया कि बिहार के दरभंगा में, पुलिस 13 वर्षीय बलात्कार पीड़िता की मृत्यु तक यह जानने में विफल रही कि उसके माता-पिता और ग्राम पंचायत ने उसे पीड़ित करने वाले को भुगतान करने के लिए कहकर मामले को सुलझाने की कोशिश की थी। विज्ञप्ति में कहा गया है कि परिवार को 1.25 लाख रुपये दिए जाएंगे। कथित तौर पर, राशि प्राप्त करने के बाद, पीड़िता के परिवार ने उसे यह कहते हुए आरोपी के घर भेज दिया कि कोई भी उससे शादी नहीं करेगा। बाहर निकाले जाने से पहले वह 5 दिनों तक आरोपी के साथ रही। इसके बाद, उसके माता-पिता ने उसे उसकी बड़ी बहन के घर भेज दिया, जहां 16 दिन बाद उसकी मृत्यु हो गई। रिपोर्ट के अनुसार, हमला 1 मार्च, 2024 को हुआ था।

आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री, यदि सच है, तो पीड़ित लड़की के मानवाधिकारों के उल्लंघन के बराबर है, जैसा कि विज्ञप्ति में कहा गया है। मीडिया रिपोर्ट के मुताबिक, 19 मार्च, 2024 को पीड़िता के साथ उसी गांव के एक व्यक्ति ने यौन उत्पीड़न किया था जब वह दरभंगा जिले के वाजिदपुर पुलिस स्टेशन के अधिकार क्षेत्र में आने वाले इलाके में मवेशियों को चराने गई थी। कथित तौर पर, पीड़िता को कोई चिकित्सा उपचार उपलब्ध नहीं कराया गया। पुलिस ने पीड़िता के शव को कब्र से बाहर निकाला और उसे पोस्टमार्टम के लिए भेज दिया। (एएनआई)

NHRC shoots off notice to Bihar govt over sexual assault, murder of minor girl

https://www.thestatesman.com/india/nhrc-shoots-off-notice-to-bihar-govt-over-sexual-assault-murder-of-minor-girl-1503283910.html

https://www.aninews.in/news/national/general-news/nhrc-issues-notice-to-bihar-govt-over-delayed-police-action-in-sexual-assault-of-minor20240326202430/

The rights body has sought a detailed report from the state government and the police chief within six weeks.

The National Human Rights Commission on Tuesday issued notices to Bihar chief secretary and Director General of Police over the death of a minor girl who was allegedly sexually assaulted by a man in Darbhanga district.

The rights body issued the notices while taking note of a media report that the police "failed to probe the death of a 13-year-old rape victim as her parents and the village Panchayat tried to settle the case by asking her tormentor to pay Rs 1.25 lakh to the family".

"Reportedly, after receiving the amount, the victim's family sent her to the house of the accused saying nobody would marry her. She stayed with the accused for five days before being thrown out. Subsequently, she was sent by her parents to her elder sister's house where she died 16 days after her sexual assault on 1st March," the NHRC said.

The Commission has observed that the contents of the media report, if true, amount to the violation of human rights of the victim girl.

The rights body has sought a detailed report from the state government and the police chief within six weeks.

The Commission said the report should include the status of the investigation conducted in the matter.

"According to the media report, on 19th March, the victim was sexually assaulted by a man of the same village when she had gone to graze the cattle in the area coming under the jurisdiction of Vazidpur Police Station in Darbhanga district. Reportedly, the victim was not provided with any medical treatment. The police exhumed the body of the victim and sent it for a post-mortem examination," it added.

MONEYCONTROL, Online, 27.3.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC notice to Bihar govt, DGP over 'delayed' police action on sexual assault of minor girl

https://www.moneycontrol.com/news/india/nhrc-notice-to-bihar-govt-dgp-over-delayed-police-action-on-sexual-assault-of-minor-girl-12526181.html

http://www.uniindia.com/nhrc-asks-bihar-govt-police-for-report-on-minor-girl-s-death-after-assault/india/news/3168400.html

The commission said in a statement on Tuesday that it has sought a detailed report within six weeks.

The NHRC has sent a notice to the Bihar government and the state's police chief over reports of alleged delayed police action in a case of sexual assault of a minor girl in Darbhanga district, according to officials. The commission said in a statement on Tuesday that it has sought a detailed report within six weeks.

The National Human Rights Commission (NHRC) has taken "suo motu cognisance of a media report that in Darbhanga district of Bihar, the police failed to know till the death of a 13-year-old rape victim that her parents and the village panchayat tried to settle the case by asking her tormentor to pay Rs 1.25 lakh to the family", it said. "Reportedly, after receiving the amount the victim's family sent her to the house of the accused saying nobody would marry her. She stayed with the accused for five days before being thrown out. Subsequently, she was sent by her parents to her elder sister's house where she died 16 days after her sexual assault on March 1," the rights panel said in the statement.

The commission has observed that the content of the media report, if true, amounted to a violation of the victim's human rights. Accordingly, the NHRC has issued notices to the chief secretary and the director general of police of Bihar, seeking a detailed report.

"It should also include the status of the investigation conducted in the matter. The response from the authorities is expected at the earliest but not later than six weeks. "According to the media report, on March 19, the victim was sexually assaulted by a man of the same village when she had gone to graze the cattle in the area coming under the jurisdiction of Vazidpur Police Station in Darbhanga district. Reportedly, the victim was not provided with any medical treatment. The police exhumed the body of the victim and sent it for a post-mortem examination," it said.

FREE PRESS JOURNAL, Online, 27.3.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC Issues Notice To Bihar Govt Over Delayed Police Action In Darbhanga Minor Girl s Sexual Assault Case

https://www.freepressjournal.in/india/nhrc-issues-notice-to-bihar-govt-over-delayed-police-action-in-darbhanga-minor-girls-sexual-assault-case

The police failed to know till the death of a 13-year-old rape victim that her parents and the village Panchayat tried to settle the case by asking her tormentor to pay Rs. 1.25 lakh to the family

The National Human Rights Commission, NHRC, India has taken suo motu cognizance of a media report that in Darbhanga District of Bihar, the police failed to know till the death of a 13-year-old rape victim that her parents and the village Panchayat tried to settle the case by asking her tormentor to pay Rs. 1.25 lakh to the family. Reportedly, after receiving the amount the victim's family sent her to the house of the accused saying nobody would marry her.

She stayed with the accused for 5 days before being thrown out. Subsequently, she was sent by her parents to her elder sister's house where she died 16 days after her sexual assault on 1st March, 2024.

The Commission has observed that the contents of the media report, if true, amount to the violation of human rights of the victim girl. Accordingly, the Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Bihar calling for a detailed report within six weeks. It should also include the status of the investigation conducted in the matter. The response from the authorities is expected at the earliest but not later than 6 weeks.

According to the media report, on 19th March, 2024, the victim was sexually assaulted by a man of the same village when she had gone to graze the cattle in the area coming under the jurisdiction of Vazidpur Police Station in Darbhanga district.

Reportedly, the victim was not provided with any medical treatment. The police exhumed the body of the victim and sent it for a post-mortem examination.

NHRC shoots off notice to Bihar govt over sexual assault, murder of minor girl

https://www.thestatesman.com/india/nhrc-shoots-off-notice-to-bihar-govt-over-sexual-assault-murder-of-minor-girl-1503283910.html/amp

https://www.uniindia.com/nhrc-asks-bihar-govt-police-for-report-on-minor-girl-s-death-after-assault/india/news/3168400.html

The National Human Rights Commission on Tuesday issued notices to Bihar chief secretary and Director General of Police over the death of a minor girl who was allegedly sexually assaulted by a man in Darbhanga district.

The rights body issued the notices while taking note of a media report that the police "failed to probe the death of a 13-year-old rape victim as her parents and the village Panchayat tried to settle the case by asking her tormentor to pay Rs 1.25 lakh to the family".

"Reportedly, after receiving the amount, the victim's family sent her to the house of the accused saying nobody would marry her. She stayed with the accused for five days before being thrown out. Subsequently, she was sent by her parents to her elder sister's house where she died 16 days after her sexual assault on 1st March," the NHRC said.

The Commission has observed that the contents of the media report, if true, amount to the violation of human rights of the victim girl.

The rights body has sought a detailed report from the state government and the police chief within six weeks.

The Commission said the report should include the status of the investigation conducted in the matter.

"According to the media report, on 19th March, the victim was sexually assaulted by a man of the same village when she had gone to graze the cattle in the area coming under the jurisdiction of Vazidpur Police Station in Darbhanga district. Reportedly, the victim was not provided with any medical treatment. The police exhumed the body of the victim and sent it for a post-mortem examination," it added.

AMAR UJALA, Online, 27.3.2024
Page No. 0, Size:(0)cms X (0)cms.

Bihar: नाबालिग युवती के यौन उत्पीड़न पर 'विलंबित' पुलिस कार्रवाई; NHRC ने बिहार सरकार, डीजीपी को थमाया नोटिस

https://www.amarujala.com/bihar/darbhanga/bihar-news-nhrc-notice-to-bihar-govt-dgp-over-delayed-police-action-on-assault-of-minor-girl-2024-03-26

Darbhanga News: दरभंगा में नाबालिग युवती से दुष्कर्म और उसकी मौत के मामले में कथित तौर पर पुलिस कार्रवाई में देरी को लेकर एनएचआरसी ने एक मीडिया रिपोर्ट पर स्वत: संज्ञान लिया है। इस मामले में आयोग ने बिहार सरकार और डीजीपी से विस्तृत जानकारी के लिए नोटिस जारी किया है।

बिहार के दरभंगा जिले में एक नाबालिग लड़की के यौन उत्पीड़न के मामले में कथित तौर पर पुलिस कार्रवाई में देरी हुई। इसे लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक मीडिया रिपोर्ट के मद्देनजर बिहार सरकार और राज्य के पुलिस प्रमुख को नोटिस भेजा है। आयोग ने मंगलवार को एक बयान में यह भी कहा कि उसने छह सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

दरअसल, एनएचआरसी ने एक मीडिया रिपोर्ट पर स्वत: संज्ञान लिया है। रिपोर्ट में कहा गया कि बिहार के दरभंगा जिले में 13 वर्षीय दुष्कर्म पीड़िता की मौत तक पुलिस यह जानने में विफल रही कि उसके माता-पिता और ग्राम पंचायत ने उत्पीड़क (दुष्कर्म के आरोपी) से पीड़ित परिवार को 1.25 लाख रुपये देकर मामला रफा-दफा करने की कोशिश की थी।

आयोग के पैनल ने बयान में कहा कि कथित तौर पर, राशि प्राप्त करने के बाद पीड़िता के परिवार ने उसे यह कहते हुए आरोपी के घर भेज दिया कि कोई भी उससे शादी नहीं करेगा। बाहर निकाले जाने से पहले वह पांच दिनों तक आरोपी के साथ रही। इसके बाद, उसे उसके माता-पिता ने उसकी बड़ी बहन के घर भेज दिया। जहां एक मार्च को उसके यौन उत्पीड़न के 16 दिन बाद उसकी मृत्यु हो गई।

आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री अगर सच है, तो यह पीड़ित के मानवाधिकारों का उल्लंघन है। इसके मुताबिक, एनएचआरसी ने बिहार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर विस्तृत रिपोर्ट मांगी है। नोटिस में आयोग ने कहा कि इसमें मामले में की गई जांच की स्थिति भी शामिल होनी चाहिए। अधिकारियों से प्रतिक्रिया जल्द से जल्द अपेक्षित है, लेकिन छह सप्ताह के बाद स्वीकार्य नहीं होगा।

मीडिया रिपोर्ट के मुताबिक, 19 मार्च को पीड़िता के साथ उसी गांव के एक व्यक्ति ने यौन उत्पीड़न किया था। जब वह दरभंगा जिले के वाजिदपुर पुलिस स्टेशन के अधिकार क्षेत्र में आने वाले इलाके में मवेशियों को चराने गई थी। उसे कोई चिकित्सा उपचार उपलब्ध नहीं कराया गया। वहीं, पुलिस ने पीड़िता के शव को कब्र से बाहर निकाला और उसे पोस्टमार्टम के लिए भेज दिया।

'नाबालिग लड़की के यौन उत्पीड़न मामले में 6 सप्ताह के अंदर रिपोर्ट दें' NHRC का बिहार सरकार और DGP को नोटिस

https://navbharattimes.indiatimes.com/state/bihar/patna/nhrc-notice-to-nitish-government-and-bihar-dgp-over-delayed-police-action-on-physical-assault-of-minor-girl/articleshow/108799333.cms

राष्ट्रीय मानवाधिकार आयोग ने नाबालिग से यौन उत्पीड़न के मामले में नीतीश सरकार और DGP को नोटिस भेजा है। एक मीडिया रिपोर्ट में दावा किया गया था कि दरभंगा जिले में 13 वर्षीय दुष्कर्म पीड़िता की मौत के बाद ग्राम पंचायत ने 1.25 लाख रुपये देकर केस को सेटल करवाने की कोशिश की थी।

नई दिल्ली/पटना: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बिहार के दरभंगा जिले में एक नाबालिग लड़की का यौन उत्पीड़न मामले पर संज्ञान लिया है। एनएचआरसी ने पुलिस कार्रवाई में कथित देरी की रिपोर्ट पर बिहार सरकार और पुलिस महानिदेशक (डीजीपी) को नोटिस जारी किया है। एनएचआरसी के अधिकारियों ने यह जानकारी दी। आयोग ने मंगलवार को एक बयान में कहा कि उसने छह सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। राष्ट्रीय मानवाधिकार आयोग ने एक मीडिया रिपोर्ट पर स्वत: संज्ञान लिया है कि बिहार के दरभंगा जिले में 13 वर्षीय बलात्कार पीड़िता की मौत से पहले पुलिस यह जानने में विफल रही कि उसके माता-पिता और ग्राम पंचायत ने मामले को निपटाने का प्रयास किया, जिसके तहत आरोपी को पीड़ित परिवार को 1.25 लाख रुपये देने के लिए कहा गया।

पीड़िता की घटना के 16 दिन बाद मौत हो गई

आयोग के पैनल ने अपने बयान में कहा, 'राशि प्राप्त करने के बाद पीड़िता के परिवार ने कथित तौर पर उसे यह कहते हुए आरोपी के घर भेज दिया कि कोई भी उससे शादी नहीं करेगा। बाहर निकाले जाने से पहले वह पांच दिनों तक आरोपी के साथ रही। इसके बाद पीड़िता के माता-पिता ने उसे उसकी बड़ी बहन के घर भेज दिया। जहां यौन उत्पीड़न के 16 दिन बाद एक मार्च को उसकी मौत हो गई।'

आयोग ने भेजा बिहार के मुख्य सचिव और डीजीपी को नोटिस

आयोग ने पाया है कि अगर मीडिया रिपोर्ट की सामग्री सच है तो यह पीड़िता के मानवाधिकारों का उल्लंघन है। एनएचआरसी ने बिहार के मुख्य सचिव और डीजीपी को नोटिस भेजकर विस्तृत रिपोर्ट तलब की है। आयोग ने इस मामले में जांच की स्थिति से भी अवगत कराने के लिए कहा है।

पोस्टमार्टम के लिए पीड़िता के शव को जमीन खोदकर बाहर निकाला

मीडिया रिपोर्ट के मुताबिक, दरभंगा जिले के वजीदपुर थाना अंतर्गत पीड़िता का उसके ही गांव के एक व्यक्ति ने 19 मार्च को तब यौन उत्पीड़न किया, जब वह पशुओं को चराने के लिए खेत में गई थी। बताया जा रहा है कि पीड़िता को कोई चिकित्सकीय उपचार नहीं उपलब्ध कराया गया था। यह भी कहा गया कि पुलिस ने पीड़िता के शव को जमीन खोदकर बाहर निकाला और उसे पोस्टमार्टम के लिए भिजवाया।

143 boxes of illicit liquor recovered

https://timesofindia.indiatimes.com/city/ludhiana/143-boxes-of-illicit-liquor-recovered/articleshow/108803449.cms

Ludhiana: The excise department (East range) seized 143 boxes of illicit liquor and 186 bottles here.

A total of five FIRs were lodged in separate cases at various police stations.

Assistant excise commissioner (Ludhiana East range) Shivani Gupta said that a joint team comprising excise inspectors Manpreet Singh, Vijay Kumar, Satpal Singh, Ranjeet Singh, Surjeet Singh, along with police, seized 186 bottles of country made liquor during a checking conducted at a checkpost.

Gupta added, "Similarly, another team led by excise inspector Gurpreet Singh Dhindsa along with the local police seized 143 boxes of illicit liquor in Sherpur Kalan. An FIR was registered in Moti Nagar police station."

Crackdown on illicit liquor in Pb: Cops seize 1,020 litres of laahanIn Mohali, a joint operation by the excise department and police uncovered illicit liquor, including 1,020 liters of laahan. Varun Roojam mentioned arrests under the model code of conduct, and Chalhotra stressed restrictions on liquor sale in Punjab.108803280

35-yr-old man arrested with illicit liquor dies in custodyTanveer, arrested with illicit liquor, died mysteriously. Inquiry, autopsy ordered. High custodial deaths reported. Gujarat, Maharashtra, Uttar Pradesh have highest cases. **National Human Rights Commission** recommends monetary relief and charge-sheeting.108659387

Sangrur Hooch tragedy: Police bust spurious liquor manufacturing gang, recovers spurious liquor, bottles & equipment; death toll rises to 8Deaths from spurious liquor led to arrests. Arpit Shukla stated Manpreet, Sukhwinder bought liquor from Gurlal Singh. 8 casualties reported. Nirmal Singh's cause of death not confirmed. 200 liters of Ethanol seized.108681276

NHRC issues notice in sexual assault and death of minor in Bihar

https://www.thehindu.com/news/national/nhrc-issues-notice-in-sexual-assault-and-death-of-minor-in-bihar/article67994432.ece

The panchayat and victim’s family ‘settled’ the case by making the perpetrator pay ₹1.25 lakh; later, the girl’s family sent her to live with the accused

The National Human Rights Commission (NHRC) on March 26 issued a notice to the Bihar government over the alleged sexual assault and death of a 13-year-old girl in Darbhanga district.

The police in the jurisdiction of Vazidpur Police Station had failed to find out till the death of the rape victim that her parents and the village panchayat tried to settle the case by asking the perpetrator to pay ₹1.25 to the family.

After receiving the money, the victim’s family reportedly sent the girl to the perpetrator’s house, claiming no one else would marry her now. She had stayed with the accused for five days before being thrown out. Then, the girl’s family sent her to her elder sister’s house, where she died 16 days after she was sexually assaulted on March 1.

The police later exhumed the body of the victim and sent it for a post-mortem examination.

“The Commission has observed that the contents of the media report, if true, amount to the violation of human rights of the victim girl. Accordingly, the Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Bihar calling for a detailed report within six weeks,” a communique from the NHRC stated.

The response from the authorities was expected at the earliest but not later than six weeks.

NEWS 1 INDIA, Online, 27.3.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC ने यौन उत्पीड़न मामले में दिया बिहार सरकार को नोटिस, जानिए पूरा मामला

https://news1india.in/nhrc-gives-notice-to-bihar-government-in-sexual-harassment-case-know-the-whole-matter/

पटना। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने दरभंगा में एक नाबालिग लड़की के यौन उत्पीड़न में पुलिस कार्रवाई में कथित देरी मामले में पर बिहार सरकार को नोटिस भेजा है। एक आधिकारिक विज्ञप्ति के अनुसार, आयोग ने बिहार सरकार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर 6 सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में मामले की जांच की स्थिति भी शामिल होनी की बात कही गई हैं।

NHRC से जुड़ा पूरा मामला क्या है ?

गौरतलब है कि NHRC ने एक मीडिया रिपोर्ट पर स्वत: संज्ञान लिया कि बिहार के दरभंगा में, पुलिस 13 वर्षीय बलात्कार पीड़िता की मृत्यु तक यह जानने में विफल रही कि उसके माता-पिता और ग्राम पंचायत ने उसे पीड़ित करने वाले को भुगतान करने के लिए कहकर मामले को सुलझाने की कोशिश की थी। विज्ञप्ति में कहा गया है कि परिवार को 1.25 लाख रुपये दिए जाएंगे।कथित तौर पर, राशि प्राप्त करने के बाद, पीड़िता के परिवार ने उसे यह कहते हुए आरोपी के घर भेज दिया कि कोई भी उससे शादी नहीं करेगा। बाहर निकाले जाने से पहले वह 5 दिनों तक आरोपी के साथ रही। इसके बाद, उसके माता-पिता ने उसे उसकी बड़ी बहन के घर भेज दिया, जहां 16 दिन बाद उसकी मृत्यु हो गई। मीडिया रिपोर्ट के अनुसार घटना 1 मार्च, 2024 को हुआ था।

यौन उत्पीड़न का ममाला

मामले में खुद संज्ञान लेने पर आयोग ने पाया है कि मीडिया रिपोर्ट की बातें यदि सच है, तो पीड़ित लड़की के मानवाधिकारों के उल्लंघन के बराबर है। मीडिया रिपोर्ट के मुताबिक, 19 मार्च, 2024 को पीड़िता के साथ उसी गांव के एक व्यक्ति ने यौन उत्पीड़न किया था जब वह दरभंगा जिले के वाजिदपुर पुलिस स्टेशन के अधिकार क्षेत्र में आने वाले इलाके में मवेशियों को चराने गई थी। इसके बाद भी पीड़िता को कोई चिकित्सा उपचार उपलब्ध नहीं कराया गया। पुलिस ने पीड़िता के शव को कब्र से बाहर निकाला और उसे पोस्टमार्टम के लिए भेज दिया